

**OFFICE ORDER NO. 68 OF 2021**

- Ref.: 1. Hon'ble High Court Circular, dated 15<sup>th</sup> April, 2020.
2. Hon'ble High Court E-mail Letter No. Insp-I/34/2021, dated 22<sup>nd</sup> April, 2021.
3. This Office Order No.28 of 2021, dated 7<sup>th</sup> May, 2021.
4. Hon'ble High Court Circular, dated 29<sup>th</sup> July, 2021 received vide E-mail Letter No.
5. This Office Order No.66 of 2021, dated 31<sup>st</sup> July, 2021.

All concerned are well aware that the liberty to the practicing Advocates and Litigants was given to deposit the entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were remained to be deposited from 23<sup>rd</sup> April, 2021 within a month from the date of full-fledged reopening of the Court Business, vide this Office Order, dated 7<sup>th</sup> May, 2021.

Now, pursuant to the directions of the Hon'ble High Court, vide its Circular, dated 29<sup>th</sup> July, 2021, this Court has been started its regular physical functioning as were functioning during the pre-pandemic days with effect from Monday, the 2<sup>nd</sup> August, 2021.


In view of above, the limitation period to deposit entire arrears of amount/s of rent / compensation / penalties and such other deposits,

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which were pending from 23<sup>rd</sup> April, 2021 is extended for one month from the date of this Circular i.e. on or before 2<sup>nd</sup> September, 2021.

All the concerned are hereby directed to note the same and act accordingly.

COURT OF SMALL CAUSES }  
} }  
} }  
MUMBAI : 3<sup>RD</sup> AUGUST, 2021 }

  
( Abhay J. Mantri )  
Chief Judge